THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI): (a) Yes, Sir.

(b) to (d) Planning Commission has allocated an amount of Rs. 18.00 crore for construction/extension of High Court buildings and the use of information technology in High Courts during the current financial year under the Centrally Sponsored Scheme relating to development of inf rastructural facilities for judiciary on the basis of 50% matching share by the concerned State. The amounts to be released, High Court-wise has not yet been decided. However, priority will be accorded to redressing the inf rastructural deficiencies of the newly established High Courts of Chhattisgarh, Uttaranchal and Jharkhand.

Panel of retired Judges to clear pending cases

- 544. SHRI SANTOSH BAGRODIA: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether Government would consider constituting a panel of retired Judges to preside over long pending cases in all the Central Jails in all the States on the pattern of Patna High Court Judges in Bihar;
- (b) if so, by when the same would be implemented in Delhi and other States; and
 - (c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI): (a) to (c) The Subordinate Judiciary is under the administrative control of the respective High Court under articles 234 and 235 of the Constitution. The decision is to be taken by High Courts in consultation with the respective State Governments to constitute a panel of retired Judges to preside over long pending cases in the Central Jails. At present, there is no proposal to constitute such a panel of retired Judges in Delhi.

Functioning in courts

†545. SHRI JANESHWAR MISHRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government's attention has been drawn to the editorial

†Original notice of the Question was received in Hindi.

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